

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 64/(MAH)/2015
Amendment Application No. 144/2016

CORAM:

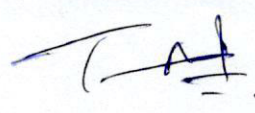
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2016

NAME OF THE PARTIES: Mr. Fidaali Moiz Mithiborwala & Anr.
V/s.
M/s. Aceros Fortune Industries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59, 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	TASNEM AHMADI	Asst for the Petitioner	
2.	Saurabh Kalia	Advocate for Respondents	

Common Order

CA NO.144 to 148/2016/59,397-398 in CP No.64 to 68 /59, 397-398/CLB/MB/MAH/2015

On the Amendment Application filed by the Petitioner side in all the Company Applications, the Respondent side is directed to file reply in the Applications within seven days hereof and rejoinder if any, on or before the next date of hearing.

List this matter for hearing on 29.11.2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)